

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

STARRED QUESTION NO:254  
ANSWERED ON:09.12.2005  
CBI RAIDS AGAINST OFFICERS  
Hasan Chaudhary Munawwar;Swain Shri M.A. Kharabela

**Will the Minister of FINANCE be pleased to state:**

- (a) the number of raids conducted by the CBI on the officers of Income Tax, Customs and Central Excise, Banks and FIs during the last three months ;
- (b) the details of the outcome of such raids and the quantum of unaccounted movable or immovable property has seized in such raids; and
- (c) the steps being taken by the Government against such erring officials?

**Answer**

FINANCE MINISTER (SHRI P. CHIDAMBARAM)

(a), (b) & (c): A Statement is placed on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a), (b) & (c) OF LOK SABHA STARRED QUESTION NO.254 (POSITION NO.13) FOR ANSWER ON 9TH DECEMBER, 2005.

(a): CBI conducts searches as per the provisions of law and as a part of investigation depending on the facts and circumstances of the cases. During last three months CBI conducted a special drive on 30.9.2005 and searches were conducted at various places, countrywide. During the special drive, 3 cases against 3 officers of Income Tax, 13 cases against 17 officers/officials of Customs & Central Excise and 6 cases against 6 officers / officials of Banks have been registered by CBI and 94 places were searched in these 22 cases.

(b): In respect of the Income Tax Department, the CBI registered FIRs in the case of all the three officers. As per the FIR, disproportionate assets to the tune of Rs.27.41 lakh were alleged to be in the possession of one such officer. He was not arrested by the CBI. In the case of another officer, disproportionate assets of Rs. 43.29 lakh were found. He was arrested by the CBI and the Department has placed him under suspension vide order dated 16.11.2005. So far as the third officer is concerned, disproportionate assets to the extent of Rs. 44.35 lakh were alleged to be in his possession. He was also arrested by the CBI and is deemed to be under suspension w.e.f. 3.10.2005, the date of his arrest. He has been released on bail on 10.10.2005. The detailed report on the outcome of the search/quantum of unaccounted movable or immovable assets seized has not been received from the CBI.

Such details are not available in respect of officers of Customs and Excise Department and officers of Banks, since these cases are under investigation of the CBI.

(c): Departmental/legal action will be taken against the officers/officials on the outcome of the investigations by CBI, and other facts as per law/relevant rules. The following steps have been taken to check corruption by the officers/officials of Customs, Excise & Income Tax:

\$ Instructions have been issued by the Government from time to time to the controlling officers to keep a watch on the life-style of officers in their departments through constant interaction with the trade & the public.

\$ Lapses and malpractices by officers in the department are dealt with sternly in accordance with prescribed procedure.

\$ Surveillance on officers posted in key areas especially on those having doubtful integrity is being maintained.

\$ Emphasis is being laid on making the vigilance machinery more effective.

The following steps have been taken to check corruption by the RBI and the Government :

@ Banks have been advised from time to time to strengthen the vigilance set up and introduce preventive and prohibitive measures.

@ The functioning of vigilance system is reviewed during the course of on-site inspections.

@ Various measures such as periodical rotation of staff within the branch and from one branch to another; prompt disciplinary action,

awarding exemplary and deterrent punishment to the delinquent employees and intensive screening of the candidates at the time of recruitment are being taken.

@ As and when such irregularities come to the notice, severe action is taken against the delinquent employee(s) under relevant conduct regulations and suitable penalty is imposed.